

- (3) S.O. 285 (E) dated the 8<sup>th</sup> February, 2008, amending the delimitation exercise in Parliamentary constituencies and Legislative Assemblies constituencies of the State of Nagaland, issued by the Delimitation Commission of India due to law and order problem.
- (4) S.O. 286 (E) dated the 8<sup>th</sup> February, 2008, amending the delimitation exercise in Parliamentary constituencies and Legislative Assemblies constituencies of the State of Manipur, issued by the Delimitation Commission of India due to law and order problem. [Placed in Library. For (1) to (4) See No. L.T. 8267/08]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Department of Legal Affairs), under sub-section (3) of section 15 of the Notaries Act, 1952:—

- (1) G.S.R. 686 (E) dated the 31<sup>st</sup> October, 2007, publishing the Notaries (Fourth Amendment) Rules, 2007.
- (2) G.S.R. 51 (E) dated the 23<sup>rd</sup> January, 2008, publishing the Notaries (Amendment) Rules, 2008. [Placed in Library. For (1) and (2) See No. L.T. 8268/08]

(iii) A copy (in English and Hindi) of the Ministry of Law and Justice Notification O.N. 2(E) dated the 18<sup>th</sup> January, 2008, publishing Corrigendum regarding the status of 129-Chirayinkeezhu Assembly Constituency in the State of Kerala. [Placed in Library. See No. L.T. 8266/08]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Fiftieth Annual Report and Accounts of the Indian Law Institute, New Delhi, for the year 2006-2007, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 8265/08]

#### **Outcome Budget (2008-09) of the Ministry of Social Justice and Empowerment**

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): Sir, I lay on the Table a copy (in English and Hindi) of the Outcome Budget for the year 2008-09 of the Ministry of Social Justice and Empowerment. [Placed in Library. See No. L.T. 8310A/08]

#### **Notifications of the Ministry of Corporate Affairs**

SHRI H.R. BHARDWAJ: Sir, on behalf of Shri Prem Chand Gupta, I lay on the Table:

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of section 642 of the Companies Act, 1956:—
- (1) G.S.R. 719 (E) dated the 16<sup>th</sup> November, 2007, regarding alteration in Schedule-VI of the Companies, Act 1956. [Placed in Library. See No. L.T. 8273/08]